

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 7

IA 74/2024

In

C.P. (IB)/292(MB)2017

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)
ORDER SHEET OF THE HEARING ON 23.04.2024

NAME OF THE PARTIES: EDELWEISS ASSET RECONSTRUCTION
COMPANY LTD. VS BHARATI DEFENCE &
INFRASTRUCTURE LTD

Section 60(5) OF THE Insolvency And Bankruptcy Code, 2016

ORDER

1. Mr. Rohit K Gupta i/b S Jalan & Co. Ld. Counsel for the Kolkata Port Trust present.
2. The matter was heard and Reserved for orders.
3. Ld. Counsel for the Kolkata Port Trust submits that they have already filed an application with this Tribunal seeking impleadment of Successful Resolution Applicant (SRA) as party, however, the Application is yet to be numbered.
4. The Registry is directed to expedite the numbering of IA and place on the board the IA for effective hearing of the matter.
5. Accordingly, in view of above, the matter is de-reserved and placed for final consideration on 01.05.2024.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)
/NP/

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)